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CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD

Original Application No: 1424 of 1993

Ram Prakash Dixit Applicants.

Versus

Director General Post & ors. Respondents.

Hon'ble Mr. Maharaj Din, Member-Judicial
Hon'ble Miss Usha Sen, Member-Administrative

(By Hon'ble Mr. Maharaj Din, J.M.)

This is an application under Section 19 of the Administrative Tribunal Act, 1985 seeking relief to issue direction to the respondents to decide ~~set aside~~ the appeal preferred by the applicant.

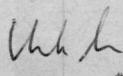
2. The relevant facts giving rise to this application are that the applicant was removed from the service on 17.12.1992 in pursuance of the departmental proceedings. He preferred an appeal against the order of removal, the same is still pending for disposal.

3. We have heard the learned counsel for the parties. It is stated by the respondent's counsel Miss Sadhna Srivastava that the appeal has been preferred before Director General Post Office whereas the competent authority to hear and decide the appeal is Director Postal Services. If the appeal is addressed to the authority ~~or~~ other than competent authority to decide the appeal, the same may be sent to the appropriate authority. The appeal was preferred on 4.1.1993 and it is lying undisposed of.

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So, we dispose of the application with a direction to the respondents that the appeal be disposed of by the appropriate authority within a period of 3 months from the date of communication of this order.


Member-A


Member-B

Dated: Allahabad November 26, 1993

/jw/